

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/T.A./RA/CCP No. ~~2464/90~~ 19

Sh. S.K. Singh
APPLICANT(S)

Sh. M.N. Krishnamani,
COUNSEL

VERSUS

U.O.I & Anr.
RESPONDENT(S)

COUNSEL

Date	Office Report	Orders
		27.11.90 Applicant through Shri M.N.Krishnamani, Counsel with Shri R.K.Singh, Counsel. Heard the learned counsel. Issue notice to the respondents 21.1.91. on admission and interim relief, returnable Present: Shri R.K. Singh, Counsel for the applicant. Mrs. Raj Kumari Chopra, counsel (T.S. CHAKRAVORTY) MEMBER(J) Heard the learned counsel of both parties. The learned counsel of the applicant states that he has filed an 11.12.1990. SLP against the judgment of this Tribunal in Balwant Singh's case, which was decided on 18th of October, 1989. In view of this, he does not wish to pursue the present application. The application is, therefore, dismissed as withdrawn. The applicant may file fresh application if he feels that the impugned order dated 4.10.1990 be stayed. By the impugned order, the respondents' salary should not be depressed. The main relief sought in the application is also to after the SLP has been disposed of by the Supreme Court. Mrs. Raj Kumari Chopra opposes the admission of this application and (D.K.Chakravorty) Member (P.K.Kartha) Vice Chairman.

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		the prayer for interim relief. We direct that the respondents may file their counter-affidavit within 4 weeks and the applicant his rejoinder, if any, within 2 weeks thereafter. List for further directions on the question of admission and interim relief on 21.1.1991. Let a copy of this order be given to the learned counsel of the respondents. (D.K. CHAKRAVORTY) MEMBER (A) (P.K. GPTA) VICE CHAIRMAN (J)